

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

RAJYA SABHA
UN-STARRED QUESTION NO. 1803
ANSWERED ON TUESDAY, DECEMBER 19, 2023

PREVAILING RULES FOR STARTUPS TO LIST THEIR SECURITIES

QUESTION

1803. SHRI S. SELVAGANABATHY:

Will the Minister of CORPORATE AFFAIRS
be pleased to state:

(a) whether Government had notified the rules to permit companies, especially Start-ups to allow them to directly list their securities on foreign stock exchanges; and

(b) if so, the total number of domestic companies/Startups that have raised finance by listing their securities on foreign stock exchanges since the laws were amended and the sectors thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF
STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE
(INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF
STATE IN THE MINISTRY OF CORPORATE AFFAIRS**

[RAO INDERJIT SINGH]

(a):- No, Sir.

(b):- In view of (a) above, question doesn't arise.
